

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 8TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

BA NO.2642 OF 2020

(CRIME NO.619 OF 2020 OF THE CHALAKUDY POLICE STATION, PENDING
BEFORE THE JFCM, CHALAKUDY, THRISSUR DISTRICT)

PETITIONER/ SOLE ACCUSED :-

LIBU, AGED 47, S/O. MADHAVAN, THANDASSERY HOUSE, KALLIKKAL KUNNU
DESOM, KODASSERY VILLAGE, CHALAKUDY TALUK, THRISSUR DISTRICT

BY ADVS.BITTO.N.L. & JAYAN KUTTICHAKKU

RESPONDENT/STATE OF KERALA:-

1. THE STATE OF KERALA, REP. BY THE PUBLIC PROSECUTOR HIGH COURT
OF KERALA AT ERNAKULAM.
2. SUB INSPECTOR OF POLICE, CHALAKUDY POLICE STATION, CHALAKUDY
P.O., THRISSUR DISTRICT, 680307

BY P.P. SRI.AJITH MURALI & SANTHOSH PETER (SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 08.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J.

B.A. No. 2642 of 2020

Dated this the 8th day of May, 2020

ORDER

When this Bail Application came up for consideration, the counsel for the petitioner submitted that he may be allowed to withdraw this bail application with liberty to file again.

Hence, this bail application is dismissed as withdrawn with liberty.

P.V.KUNHIKRISHNAN, JUDGE

MMG